

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.4314/2014

Thursday, this the 5th day of September 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Vinoad Attal, s/o Sh. R S Attal
Aged about 48 years
Adhoc DANICS/Asst. Commissioner (F&S)
(Under suspension)
r/o A-401, Vinayak Apartment
Plot No.36, Sector 10, Dwarka
New Delhi – 110 075

(Nemo)

..Applicant

Versus

1. The Lt. Governor
Govt. of NCT of Delhi
Raj Niwas, New Delhi
2. Govt. of NCT of Delhi
Through its Chief Secretary
Delhi Secretariat, IP Estate, New Delhi
3. Director of Vigilance
Govt. of NCT of Delhi
4th Level, C Wing
Delhi Secretariat
IP Estate, New Delhi
4. Shri V K S Chauhan
Inquiring Authority
Office of the Inquiring Authority
Directorate of Vigilance
6th Level, C Wing
Delhi Secretariat
IP Estate, New Delhi

(Mrs. P K Gupta, Advocate)

..Respondents

O R D E R (ORAL)**Justice L. Narasimha Reddy:**

The applicant, a DANICS officer, was issued a charge memo dated 15.10.2014 on the basis of initiation of proceedings under Sections 13 (1) & 13 (2) of Prevention of Corruption Act. He filed this O.A. with a prayer to quash the charge memo dated 15.10.2014, or in the alternative, to defer the departmental proceedings till the conclusion of criminal trial.

2. Today, it is reported by learned counsel for respondents that the criminal case ended in conviction of the applicant, through judgment dated 27.02.2016 and based on that, the applicant was dismissed from service by the disciplinary authority, vide order dated 13.12.2016.

3. In view of these developments, the O.A. has become infructuous and it is accordingly dismissed.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

September 05, 2019
/sunil/